

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2249-2251/2017

(Arising out of impugned final judgment and order dated 18-03-2016 in CRLA No. 675/2008, in CRLA No. 576/2008 and in CRLA No. 660/2008 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH HOME DEPARTMENT

Petitioner(s)

VERSUS

SHOEB & ORS.

Respondent(s)

(IA No. 4091/2017 - CONDONATION OF DELAY IN FILING)

Date : 31-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Ashish Madaan, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

For Respondent(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. D N Dubey, Adv.
Mr. A Baskar, Adv.
Mr. Vishal, Adv.
Mr. Piyush Singh, Adv.

Dr. Vinod Kumar Tewari, AOR

UPON hearing the counsel the Court made the following
O R D E R

On the request made by learned counsel for the
respondent, list again after two weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

